

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

CP-435/ND/2017

In the matter of :

P.K. Industries (P) Limited

....PETITIONER

SECTION :

Under Section 10 of IBC Code, 2016

Order delivered on 28.11.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Vishal Bansal, Advocate

For the Respondent/Corporate Debtor : Ms. Rigasha Takkar, Advocate  
For Karnataka Bank

For the Intervener : :

ORDER

Learned Counsel for the petitioner is present. Ms. Rigasha Takkar, Advocate has appeared for Karnataka Bank, being one of the Financial Creditor. Upon notice, it has been stated by the Financial Creditor that the observations in relation to the petition have been made on 24.11.2017 vide diary No.2867. However, the same is not available on record.

The Bench Officer is therefore directed to check for the above filing of observations with the Registry and as filed by the Financial Creditor and to place the same before this Tribunal on the next date of hearing which is fixed on 04.12.2017.

List on 04.12.2017.

Surjit  
28.11.2017

Sd/-  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)